

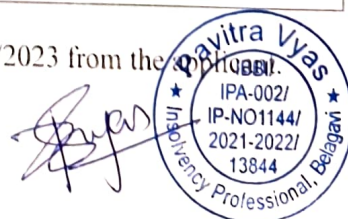
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KAVI PROTEIN AND FEED PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	KAVI PROTEIN AND FEED PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19/02/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52203KA2010PTC052591
5. Address of the registered office and principal office (if any) of corporate debtor	No.26 Sindhi Colony, Second Floor, 1st Cross, J.C. Road, Bangalore, Karnataka-560002
6. Insolvency commencement date in respect of corporate debtor	24/01/2023 (order received on 07/02/2023)
7. Estimated date of closure of insolvency resolution process	23/07/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pavitra Vyas, Registration No. IBBI/IPA-002/IP-N01144/2021- 2022/13844
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: CCB 52, 3rd Floor, Opp. Shivaji Garden, Dr. SPM Road, Khade Bazar, Shahapur, Belagavi – 590 003, email: espavitravyas@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-1, Manoj Arcade, Guruwarpeth, Tilakwadi-590006 email: kpfpcirp@gmail.com
11. Last date for submission of claims	21/02/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/home/download Physical Address: Not Applicable

* The order dated 21/01/2023 was received by the IRP on 07/02/2023 from the



Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of a corporate insolvency resolution process of the Kavi Protein and Feed Private Limited on 24/01/2023.

The creditors of **Kavi Protein and Feed Private Limited**, are hereby called upon to submit their claims with proof on or before 21/02/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.


Pavitra Vyas

Interim Resolution Professional
In the matter of Kavi Protein and Feed Private Limited
IBBI/IPA-002/IP-N01144/2021-2022/13844

Date: 08.02.2022

Place: Belgaum

